

Revised Comments

**Sub: Notice issued by Hon'ble NGT dated 02.11.2020 in OA No.249/2020 (Indian Social Responsibility Network through Santosh Gupta Vs MoEF & CC & Ors) on Ban on use of Fire Crackers for the period from 07.11.2020 to 30.11.2020 - Reg.**

Hon'ble NGT vide its order dated 02.11.2020 in OA No. 249/2020 in the matter of Indian Social Responsibility Network through Santosh Gupta Vs MoEF & Ors, while dealing with the matter of considering imposition of ban on fire crackers in NCR, in view of the deteriorating air quality and possible adverse impact on increasing covid-19 cases, directed as under:-

*"...5. In view of the above, issue notice to the MoEF&CC, CPCB, DPCC, Police Commissioner, Delhi, Governments of Delhi, Haryana, Uttar Pradesh and Rajasthan on the question whether the use of fire crackers may be banned for the period from 07.11.2020 to 30.11.2020 in the interest of public health and environment."*

In this regard, it is informed that the State has duly considered the matter and we are of the opinion that the ban on the use of fire crackers is not required in the State of Haryana. However, if the Hon'ble Tribunal so deems fit, the ban may be imposed selectively only in the districts of Haryana falling in the NCR Region for the period from 07.11.2020 to 30.11.2020.



*Vijai*  
*4/11/20*

(Vijai Vardhan)

Chief Secretary, Govt. of Haryana  
04.11.2020

To

The Registrar,  
National Green Tribunal,  
New Delhi.